

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 3687/2023

(Arising out of impugned final judgment and order dated 04-01-2023 in WC No. 24889/2022 passed by the High Court of Judicature at Allahabad)

UTTAR PRADESH AVAS EVAM VIKAS PARISHAD & ANR. Petitioner(s)

VERSUS

MADHURI SRIVASTAVA & ORS. Respondent(s)

(IA No.36357/2023-EXEMPTION FROM FILING O.T., IA No. 43463/2023 - APPLICATION FOR TAKING ON RECORD, IA No. 36357/2023 - EXEMPTION FROM FILING O.T. and IA No. 43478/2023 - EXEMPTION FROM FILING O.T.)

Date : 07-07-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s)

Mr. Abhishek Kumar Singh, AOR
Ms. Pallavi Baghel, Adv.
Ms. Anamika Yadav, Adv.

For Respondent(s)

Mr. Ilesh Shukla, Adv.
Mr. Chetanya Singh, Adv.
Ms. Ria Sachthey, Adv.
Mr. Chetan Sharma, Adv.
Mr. Samarth Tyagi, Adv.
Mr. Rajat Gaur, Adv.
Ms. Priyanka Swami, Adv.
Ms. Mridula Ray Bharadwaj, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated on behalf of respondent no. 1, the matter is adjourned for four weeks.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR